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SLP(C)No. 19759 OF 2000
ITEM No.23

Court No. 8

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.19759/2000

(From the judgement and order dated 23/11/2000 in EFA 1/2000
of The HIGH COURT OF DELHI AT N. DELHI)

CHIRANJI LAL (D) BY LRS.

Petitioner (s)

VERSUS

HARI DAS (D) BY LRS.

Respondent (s)

(With prayer for interim relief & office report)

Date : 23/11/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. KN Bhat, Sr. Adv.
Mr. MK Verma, Adv.
Mr. RN Verma, Adv.
Mr. Raj Singh Rana, Adv.

For Respondent (s) Mr. Jaspal Singh, Sr. Adv.
Ms. J.S. Wad, Adv.
Ms. Niharika Bahl, Adv.
Mr. Ashish Wad, Adv.

UPON hearing counsel the Court made the following
O R D E R

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Heard the learned counsel for the parties.

In our view, the impugned order passed by the High Court
does not call for any interference. Hence, this petition is
dismissed.

However, learned counsel for the petitioners submitted
that the petitioners are staying in the suit premises since more
than 50 years and, therefore, reasonable time be granted to
vacate the premises and handover the possession to the decree
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holder. Considering the facts, time to vacate the premises is
granted upto 30th November, 2002 on filing of usual undertaking
before this Court by all the petitioners who are residing in the
premises that they will vacate the premises on or before 30th
November, 2002 with a clear statement that in no set of
circumstances they would permit anyone else to reside in the
premises. The undertaking is to be filed within fifteen days

from today.

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(D.L. Chugh)
Court Master

(K.K. Chadha)
Court Master